

**CM Nos. 47, 48 and 51 of 2019 in CWP-PIL No.154 of 2019**

Court on its own motion vs. State of Haryana

Present: Mr. B.R.Mahajan, Advocate General, Haryana with  
Mr. Lokesh Sinhal, Additional Advocate General,  
Haryana.

Mr. Satya Pal Jain, Additional Solicitor General of  
India with Mr. Chetan Mittal, Assistant Solicitor  
General of India

Mr. Pankaj Jain, Senior Standing Counsel, U.T.,  
Chandigarh with Mr. Anil Mehta, Addl. Govt. Pleader,  
U.T. Chandigarh with Shri Sanjay Baniwal, IPS, DGP,  
Chandigarh, Shri Arun Gupta, IAS, Home Secretary  
and Senior Superintendent of Police, Chandigarh

Mr. DPS Randhawa, Advocate, President of the Bar  
Association, High Court, Chandigarh with  
Mr. Rohit Sud, Advocate/Secretary, High Court Bar  
Association

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In pursuance to our order dated 14.08.2019, officers,  
namely, Shri Sanjay Beniwal, IPS, DGP, Chandigarh, Shri Arun  
Gupta, IAS, Home Secretary and Ms. Nilambari Jagadale, IPS,  
Senior Superintendent of Police, Chandigarh are present.

The President and the Secretary of the Bar Association  
have presented before us a letter dated 16.08.2019 stating that  
in the General House meeting which was convened today at  
10.00 A.M., the General House has unanimously decided that the  
agitation shall remain suspended and the work shall resume from  
tomorrow i.e. 17.08.2019.

In view of the resolution of the General House of the  
Bar Association to suspend/defer the ongoing agitation, the  
proceedings of this Full Bench are adjourned sine-die to await  
the report of the Committee constituted by the State Government  
vide its order dated 12.08.2019.

The personal presence of the officers is exempted.

**(KRISHNA MURARI)**  
**CHIEF JUSTICE**

**(RAJIV SHARMA)**  
**JUDGE**

**16.08.2019**  
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**(RAKESH KUMAR JAIN)**  
**JUDGE**